

(2018) 06 CHH CK 0046

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1609 Of 2018

Firan Lal Kenwat

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: June 18, 2018

Acts Referred:

- Chhattisgarh Panchayat Raj Adhiniyam, 1993 - Section 21(4)

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Ramesh Kumar Nayak, Ashish Surana

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. This writ petition has been preferred by the petitioner against the order dated 08.01.2018 (Annexure - P/1) passed by respondent No. 1 whereby

the application filed by the petitioner under Section 21(4) of the Chhattisgarh Panchayat Raj Adhiniyam, 1993 has been rejected.

2. Learned State counsel would submit that the order is revisable before the Commissioner under Chhattisgarh Panchayats (Appeal and Revision)

Rules, 1995.

3. I have heard learned counsel for the parties.

4. Be that as it may, the petitioner is at liberty to prefer revision before the Commissioner that will be considered and decided by the said authority

expeditiously in accordance with law preferably within a period of two months from today.

5. With the aforesaid observation, the writ petition stands finally disposed of with no order as to cost(s).